COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 293 OF 2018

Dated: 05th December, 2018

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER

HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

In the matter of:

M/s Jaiprakash Power Ventures Ltd. ... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand Kr. Shrivastava

Mr. Akshay Shandilya

Counsel for the Respondent (s) : Mr. Parinay Deep Shah

Ms. Aradhna Tandon for R-1

ORDER

Admit.

Issue Notice to the Respondents returnable on 27.02.2019

The learned counsel appearing for the Respondent No.1 prays for six weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply in the instant Appeal on or before 17.01.2019 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 18.02.2019, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>27.02.2019</u> as requested by the learned counsel appearing for both the sides.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil) Judicial Member

Pr/pk